

VIDHAN SABHA QUESTION

Name of the Department : Personnel Department
Unstarred Question Number : 2086
Date of Reply : 10-03-2022
Subject : Purchase of Properties
Question Asked by : Sh.Rakesh Singha (Theog)
Concerned Minister : Chief Minister

Question	Reply
<p>Will the Chief Minister be pleased to state:-</p> <p>(a) during the last 3 years upto 01.02.2022, how many IAS Officers have purchased properties in their name, in the name of spouse or in the name of blood relation or benami (for which a complaint has been made, or any news has appeared in any news paper) also are the purchase of such properties beyond the known of their sources of income; if yes, has any administrative notice been issued to them; if not; why not, in case any such case is brought to the knowledge of the Chief Minister, what action will be initiated against any such person as per the procedure laid down under law; and</p>	<p>(a) No such specific complaint or newspaper cutting in respect of serving IAS officers is available on record. In case of any complaint containing substantiated information, suitable action as per Rules and Law is taken and prescribed procedure followed.</p>
<p>(b) how many IAS Officers own property in Himachal Pradesh apart from the ancestral property, apart from a dwelling house constructed any where in the State; details be given?</p>	<p>(b) Every serving IAS officer is required to submit an annual Immovable Property Return under Rule 16(2) of the All India Services (Conduct) Rules, 1968 which is available in the public domain on https://sparrow-ias.eoffice.gov.in/IPRSTATUS/ IPRFiledSearch</p>
